

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 28th day of February, 2001

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO.196 OF 2001

J.C. Bhardwaj,
aged about 57 years,
s/o Harbanslal,
r/o 683/8, Sanjay Marg,
Nai Mandi, Muzaffarnagar.

. Applicant

(By Advocate Sri S.K. Misra)

Versus

1. Union of India, through the Secretary,
Ministry of Tele-communication,
Sanchar Bhawan, New Delhi.
2. The General Manager,
Bharat Sanchar Nigam Limited,
Telecom District, Muzaffarnagar.

. Respondents

(By Advocate:

O R D E R (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This Original Application has been filed
for a direction to the respondents to decide the
representation dated 23.1.2001 by a speaking and
reasoned order and not to press the demand of Telephone
Bill for the period 1.12.97 to 1.3.99 till the applicant's
representation dated 23.1.2001 is decided.

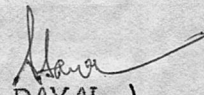
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2. The case of the applicant is that he is working as Sr. Section Supervisor (T.R.Computer) and is posted in the office of the General Manager Telecom District (T.R.A. Unit) Muzaffarnagar. He was given conversion of a private telephone no.406004, which was in the name of his wife into service connection of the applicant with effect from 16.8.93. The applicant came to know in September, 1998 that service connection facilities have been withdrawn and Telephone Connection No.406004 was disconnected in March/April, 1999 without intimation to the applicant. By duplicate bill dated 22.1.2001, the applicant was conveyed the information that he had to pay a sum of Rs.44,270/- towards telephone bill for the period 1.12.97 to 1.3.99. He made a representation against such a demand on 23.1.2001, which has not been decided so far.

3. Since the representation of the applicant has not been decided by the respondents, it would be appropriate to grant them time to decide the same by a speaking and reasoned order.

4. The respondents are, therefore, directed to decide the representation dated 23.1.2001 by a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order along with a copy of the said representation from the applicant.

There shall be no order as to costs.


(S. DAYAL)
MEMBER (A)

Nath/